

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1373/(MAH)/2017  
CA No.


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Shapoorji Pallonji Investment Advisors Pvt.Ltd.  
V/s.  
Omkar Realtors and Developers Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Shoma Maitra Wadia Khandyloo. for Respondent	Advocate	
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2.	Sharan Jadhavi — Counsel Sukanya Bharambe Vivek Shetty 1/b AZB & Partners for Petitioner	Advocate	
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**ORDER**

**CP No. 1373/I&BP/NCLT/MB/MAH/2017**

The Counsel for the Petitioner as well as Corporate Debtor are present.

For the parties have filed a joint memo expressing settlement is in progress, the gist of the memo is given hereunder:

*"On account of further developments in respect of settlement talks, the parties are jointly requesting that this matter be adjourned for one week.*

*The aforesaid request is "without prejudice" to the rights of the parties".*

At their request, list this matter for reporting settlement on **10.11.2017**.

SD/-

**V. NALLASENAPATHY**  
Member (Technical)

SD/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)